

ITEM NO.19

COURT NO.3

SECTION XII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 38325/2025

[Arising out of impugned final judgment and order dated 25-03-2025
in MACMA No. 39/2018 passed by the High Court for The State of
Telangana at Hyderabad]

B BALA BOJAMA & ANR.

Petitioner(s)

VERSUS

J. MAHABOOB CHAND & ANR.

Respondent(s)

FOR ADMISSION

Date : 06-01-2026 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) : Mr. Udhay Krishna G., Adv.
Mr. R. Santhana Krishnan, Adv.
Mr. Keshav Kumar, Adv.
Mr. Aakash Shankar, Adv.
Mr. Krishna Kumar Singh, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable in six weeks.

(GULSHAN KUMAR ARORA)
DEPUTY REGISTRAR

(NAND KISHOR)
ASSISTANT REGISTRAR